

1	2	3	4
17.	Orissa	86,470	278
18.	Punjab	57,444	292
19.	Rajasthan	1,20,347	275
20.	Sikkim	757	172
21.	Tamil Nadu	1,53,126	274
22.	Tripura	5,047	198
23.	Uttar Pradesh	2,79,232	207
24.	West Bengal	1,59,223	244

### Export of Iron Ore to Japan

4049. SHRI GANGADHARA SANIPALLI : Will the Minister of COMMERCE be pleased to state :

(a) whether the Union Government propose to cancel the five year agreement between India and Japan for the export of iron-ore;

(b) if so, the reasons therefor; and

(c) the rate at which iron-ore is being supplied to Japan and the international price thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM : (a) No, Sir.

(b) Does not arise.

(c) The price at which iron-ore is being exported to Japan during the current year ranges between US \$ 13.12 and US \$ 25.99 FOB per tonne, depending upon the type and the quality of ore as also the shipping conditions, ocean freight, etc. The price increase secured by Indian exporters for exports of iron-ore to Japan during 1991-92 has been the same as accorded by Japanese Steel Mills to other exporting countries.

### New Responsibilities on MRTPC

4050. SHRI MADAN LAL KHURANA : Will the Minister of LAW, JUSTICE and COMPANY AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "understaffed MRTPC may not accept new responsibilities" appearing in the 'Economic Times' dated July 26, 1991;

(b) if so, whether some additional responsibilities have been envisaged on the Monopolies and Restrictive Trade Practices Commission after the declaration of the new Industrial Policy;

(c) if so, the details thereof; and

(d) the steps proposed to be taken by the Government to meet the changed situation ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) Yes, Sir.

(b) and (c) According to the State-

ment on Industrial Policy emphasis will be placed on controlling and regulating monopolistic, restrictive and unfair trade practices. Simultaneously, the newly empowered MRTP Commission will be authorised to initiate investigation *suo moto* or on complaints received from individual consumers or classes of consumers in regard to monopolistic, restrictive and unfair trade practices.

(d) The additional responsibilities to be assigned to the Monopolies and Restrictive Trade Practices Commission (MRTPC) as envisaged in the Statement on Industrial Policy will need to be given effect to by way of suitable amendments to the MRTP Act, 1969. Efforts would be made to ensure that MRTP Commission would be suitably equipped to undertake these additional responsibilities.

#### Acquisition of Closed Jute Mills in Europe

4051. SHRI SANAT KUMAR MANDAL: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union government have received any proposal for acquisition of closed jute mills in Europe;

(b) if so, the rational in this venture when scores of jute mills lie closed within the country;

(c) the financial implications thereof in terms of foreign exchange; and

(d) the stage at which this proposal stands at present?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir. A private sector jute mill has submitted a proposal to the Government.

(b) It is proposed to capture the growing market for jute fabrics in Europe by setting up a jute mill there to overcome the imposition of any tariff barriers in the future.

(c) The project is estimated to cost ₹ 4.0 lakhs. It is estimated that net foreign exchange earnings shall accrue from the project within a period of five years.

(d) The proposal was approved in the meeting of Inter Ministerial Committee for Joint Ventures Abroad, subject to certain conditions.

#### Promotion of SC/ST Employees in Central Bank of India

4052. DR. P. VALLAL PERUMAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bank of India had effected promotions from clerical to JMG Scale-I under All India Service Test-1989 by giving due and permissible representation/share to SC/ST candidates as per Ministry of Home Affairs (DP&AR) O.M. No. 36012/3/78-Estt. (SCT) dated 9-2-82;

(b) if not, the reasons therefor and the plans to cover the due representation;

(c) whether the Bank proposes to provide for due representation of SC/ST under All India Service Test-1989 from the same date on which other candidates have been promoted;

(d) if so, the details thereof;

(e) whether the Bank has conducted a special test to clear the backlog